

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

O.A NO.26 OF 2024/EZ

JITENDRA KUMAR PRADHAN. ... APPLICANT.

-VERSUS-

STATE OF ODISHA
AND OTHERS. ... RESPONDENTS.

I N D E X

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CUTTACK.
DATE: 15.03.2024

Shashi Kumar Singh
ADDL. GOVT. ADVOCATE.



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-VERSUS-

STATE OF ODISHA
AND OTHERS. ... RESPONDENTS.

**COUNTER AFFIDAVIT FILED
BY THE RESPONDENT NO.5**

I, Smit P. Parmar, aged about 35 years, Son of Parmar Parshottam Harji, at present working as Superintendent of Police, Jharsuguda, At/Po/Dist: Jharsuguda, do hereby solemnly affirm and state as follows:-

1. That I am working as Superintendent of Police, Jharsuguda, hereinafter referred to as the answering Respondent No.5 and as such I am competent to swear this affidavit.

Smit P. Parmar
Superintendent of Police
JHARSUGUDA

2. That I have gone through the contents of the Original Application as well as the annexures appended thereto and have understood the contents thereof. I am well acquainted with the facts of the case.

3. That in reply to the averments made in Para-1 to 32 of the original application, the Respondent No.5 has nothing to comment.

AS
15.03.24
AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
REGD. NO-ON-56/2004

5. That in reply to the averments made in Para-33 (Sub-Para-39) of the original application, it is humbly submitted that since no written complaint received by the Government Administration or by any other private agencies, no case has been instituted in this regard.

6. That as regards the averments made in Para-34 to 36 of the original application, the Respondent No.5 has nothing to comment.

7. That the averments/assertions/allegations made in the Original Application which are not specifically admitted by this deponent shall be deemed to have been denied. This deponent craves leave of the Hon'ble Tribunal to file further affidavit, if required at the time of hearing.

8. That in view of the above submissions made by the Respondent No.6, the prayer made in the Original Application is devoid of any merit and liable to be rejected.

9. That the facts stated above are true to the best of my knowledge and based on official records.

Smit P. Parmar
Deponent
Superintendent of Police
JHARSUGUDA

VERIFICATION

I, Smit P. Parmar, aged about 35 years, Son of Parmar Parshottam Harji, at present working as

[Signature]
AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
REGD. NO-ON-56/2004



Superintendent of Police, Jharsuguda, At/Po/Dist: Jharsuguda, do hereby verify and states that the contents of the above affidavit are true and correct to the best of my knowledge as derived from official records and that nothing material has been concealed there from.

Verified at Jharsuguda on this the 15th day of March, 2024.

Identified by:

Smit P. Parmar
**Superintendent of Police
 JHARSUGUDA
 VERIFICANT**

[Signature]
ADDL. GOVT. ADVOCATE.

AFFIDAVIT

I, Smit P. Parmar, aged about 35 years, Son of Parmar Parshottam Harji, at present working as Superintendent of Police, Jharsuguda, At/Po/Dist: Jharsuguda, do hereby solemnly affirm and state as follows:-

1. That I am the Respondent No.5 in this Original Application and thus competent to swear this affidavit.
2. That the facts stated above are true to the best of my knowledge and based on official records.

Identified by:

Smit P. Parmar
**Superintendent of Police
 JHARSUGUDA
 VERIFICANT**

[Signature]
ADDL. GOVT. ADVOCATE.

Smit P. Parmar
 The above named deponent being identified by *Sakti Prasad Adv.* solemnly affirm and states before me that the contents of this *CA No. 100* are true to the best of *my* their knowledge and belief.

15.03.24
**AMBIKA PRASAD RAY
 NOTARY, CUTTACK TOWN
 Regd. No.-ON-56/2004**